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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

1

M.A. No. 98/2022  
IN  
O.A. No. 180/2021

IN THE MATTER OF:

MUKUL KUMAR

APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

**STATUS REPORT FILED BY THE STATE OF TAMIL NADU**

I, Shiv Das Meena, son of Chaturbhuj Meena, aged about 59 years, having my office at, Secretariat, St. Fort George, Chennai-600 009, do hereby solemnly affirm and sincerely state as follows:-

1. That I am the Chief Secretary to the Government, State of Tamil Nadu, Chennai – 600 009 and as such I am well acquainted with the facts and circumstances of the case from the records.
2. That I am filing this report on behalf of the State Government in pursuance of the order dated 23.01.2023 passed by this

  
Additional Chief Secretary to Government  
Environment, Climate Change and  
Forest Department  
Secretariat, Chennai-600 009.



  
Chief Secretary  
Government of Tamil Nadu  
Chennai-600 009

Hon'ble Tribunal in the present matter wherein this Hon'ble Tribunal has observed as follows:

"17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and public health. District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, Gol and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also.

  
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*In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues."*

3. In this regard, it is respectfully submitted that in the State of Tamil Nadu, training programmes on the implementation of legislations such as the Water Act, 1974 (as amended), the Air Act, 1981 (as amended), Environment (Protection) Act, 1986 (as amended), as well as other Environmental legislations of India, along with the Rules made thereunder, are being conducted by the Tamil Nadu Pollution Control Board to probationers and in-house officers by the Environment Training Institute (ETI), as and when requested by the Government.
4. The Environmental Training Institute is an organizational wing of the Tamil Nadu Pollution Control Board ('TNPCB') which was established in 1994 with Danish assistance. The ETI is guided by a steering committee, chaired by the Chairman of TNPCB and its members are comprised of persons from the Government, Pollution Control Board and the CEOs of Industry. It also consists of an Advisory Council Comprising of members from Industries, NGOs, Academic and

  
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Government Institutions to provide technical support to the ETI. The ETI functions in the head office of TNPCB and its main objective is to impart training to staff of the Pollution Control Board. Industrial representatives, Executives of Municipalities and Corporations, Line agencies and NGOs on the following aspects:

- i. Improve awareness at all levels.
- ii. Introduce the holistic approach to environment & sustainable development.
- iii. Introduce the basic theories, concepts and methodologies of integrated environmental planning and management aiming a sustainable development.
- iv. Promote public awareness and motivation to preserve and protect the environment through NGOs.
- v. Create Cross - media awareness in industry, urban sector and the public on Environmental Hazards and adverse impact on quality of life.
- vi. Pollution Control at source by cleaner technology and improved processes of materials and products.



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conservation of non-renewable resources, resource recovery, refuse recycling and disposal of minimum waste to the environment.

- vii. Improve environment management capacity in the sector of industry and urban development.
5. It is respectfully submitted that from April, 2022 to March, 2023, ETI has conducted 11 internal training programmes and TNPCB officials have participated in 11 external programmes. Totally, 1192 participants have benefitted through these training programmes.
6. Further, the details of training given to Deputy Collector / Probationers / Section Officer / Health Officers etc. through ETI for the past years is as follows:-

| TRAINING GIVEN TO                 | PERIOD OF TRAINING      | NUMBER OF PERSONS ATTENDED |
|-----------------------------------|-------------------------|----------------------------|
| Deputy Collector/<br>Probationers | 10.03.2021 – 15.03.2021 | 8                          |
|                                   | 18.03.2021 – 13.03.2021 | 10                         |
|                                   | 04.04.2022 – 07.04.2022 | 23                         |
|                                   | 26.03.2023 – 31.03.2023 | 11                         |
|                                   | 05.04.2023 – 06.04.2023 | 4                          |
| Health Officers                   | 16.12.2020              | 12                         |
| Section Officers                  | 18.11.2020              | 10                         |
|                                   | 21.12.2020              | 10                         |
|                                   | 03.01.2023              | 40                         |

  
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7. Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Principal Bench) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in this case and thus, render justice.

*[Handwritten Signature]*

6/7  
Chief Secretary  
Government of Tamil Nadu  
Chennai-600 009  
**DEPONENT**

*[Handwritten Signature]*

Additional Chief Secretary to Government  
Environment, Climate Change and  
Forest Department  
Secretariat, Chennai-600 009.

### VERIFICATION

Verified at Chennai on this 13<sup>th</sup> day of September, 2023 that the contents of the above affidavit are true to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



*[Handwritten Signature]*  
M. SARAVANAN, B.Sc., B.L.,  
ADVOCATE & NOTARY PUBLIC  
No.29, 2nd Cross Street, Sankar Nagar  
Pammal, Chennai - 600 075  
Cell : 9841031607

*[Handwritten Signature]*

7/7  
Chief Secretary  
Government of Tamil Nadu  
Chennai-600 009

**DEPONENT**

*[Handwritten Signature]*

Additional Chief Secretary to Government  
Environment, Climate Change and  
Forest Department  
Secretariat, Chennai-600 009.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Misc. Application No.98 of 2022  
In  
Original Application No. 180 of 2021 (PB)

MUKUL KUMAR

...Applicant

Vs

STATE OF UTTAR PRADESH & ORS.

...Respondents

VAKALATNAMA

I, **Supriya Sahu**, Additional Chief Secretary to Government Environment, Climate Change & Forests Department, Chennai-600009, Petitioner(s) / Appellant(s) / Respondent(s) in the above Petition do hereby appoint and retain **Ms. Purnima Krishna**, Advocate on Record, for the State of Tamil Nadu, National Green Tribunal, New Delhi to act and appear for me in the above Petition and on my behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including proceeding in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Petition and in applications for Review and to represent me/us and to take all necessary steps on our behalf in the above matter. I agree to all act done by the aforesaid Advocate in pursuance of this authority.

Dated this the      day of October, 2023

ACCEPTED AND IDENTIFIED

*Purnima*

Purnimakrishna Adv

MEMO OF APPEARENCE

To

The National Green Tribunal  
Principal Bench, New Delhi.

*Sy*  
Petitioner (s) / Appellant(s)  
Respondent (s) /Caveator (s)

**Additional Chief Secretary to Government  
Environment, Climate Change and  
Forest Department  
Secretariat, Chennai-600 009.**

Dear Sir,

Please enter my appearance in the above mentioned Petition/Appeal/Reference Review/Suit made on behalf of the Petitioner(s) / Appellant(s) / Respondent(s) / Plaintiff(s)/ Defendant(s)

Chennai.

Dated: .10.2023.



Yours faithfully

*Purnima*

**purnima krishna**  
Advocate for the Petitioner(s)/  
Respondent(s)/Appellant(s)

*M. Saravanan*  
**M. SARAVANAN, B.Sc., B.L.**  
**ADVOCATE & NOTARY PUBLIC**  
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